CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO.170/00115/2020 IN ORIGINAL APPLICATION NO.170/01699/2018

DATED THIS THE 19th DAY OF JANUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J) HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Anthony Steven
S/o Late Daniel Crasta
Age: 50 years
Working as MTS
Koramangala VI Block
Bangalore-560095.
Residing at:
No.19/2, 9th Cross
Maruthinagar, New extension
Madivala, Bangalore-560068.

....Petitioner

(By Advocate Shri P.Kamalesan)

Vs.

- Sri P.K.Bisoi
 Secretary, Department of Posts Dak Bhavan
 New Delhi-110001.
- 2. Smt.Sharada Sampath Chief Post Master General Karnataka Circle Bangalore-560001.
- 3. Sri T.S.Aswatnarayana Senior Superintendent of Post Offices Bangalore South Division Bangalore-560041.

.....Respondents

(By Shri M.V.Rao)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

While disposing of the Original Application No.1699/2018, this Tribunal had issued the following directions to respondents on 31.1.2020:

CP.No.170/115/2020(OA.1699/2018)/CAT/Bangalore Bench

"We agree with the contention of the applicant and inasmuch as the two MACPs

have been given without any juncture from the applicant, the respondents have

erred in withdrawing the same without giving any opportunity to the applicant and

therefore the recovery orders issued against the applicant are quashed. Any

amount recovered from the salary of the applicant has to be repaid to the

applicant within a period of two(2) months from the date of issue of this order."

2. Alleging wilful disobedience of the said order, the petitioner has filed the

present Contempt Petition.

3. Pursuant to notices issued by this Tribunal, an affidavit dated 12.01.2021

has been filed by the respondents along with a copy of the order dated

17.06.2020(Annexure-R1) stating therein that they have complied with the orders

passed by this Tribunal by repaying the recovered amount and have also

stopped further recovery from the petitioner.

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4. In view of the above, nothing survives in the present Contempt Petition and

the same is disposed of as having been rendered infructuous.

5. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/